

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF McNALLY BHARAT ENGINEERING COMPANY LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	McNally Bharat Engineering Company Limited
2.	Date of incorporation of corporate debtor	10 Jul 1961
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies under Companies Act, 1956, Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L45202WB1961PLC025181
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered office address – 4 Mango Lane, Kolkata- 700001 Corporate office address – Ecospace Business Park, Campus 2B,11F/12, Rajarhat, New Town,Kolkata - 700160
6.	Insolvency commencement date in respect of corporate debtor	29-Apr-2022 (Order received by Interim Resolution Professional on 4-May-2022)
7.	Estimated date of closure of insolvency resolution process	26-Oct-22
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Anuj Jain IBBI/IPA-001/IP-P00142/2017-2018/10306
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Anuj Jain BSRR & Co. (Insolvency Professional Entity) 8th Floor, Building No. 10, DLF Cybercity, Gurgaon, Haryana ,122002 Email ID: anujv Jain@bsraffiliates.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional.	BSRR & Co.(Insolvency Professional Entity) Building No.10, Tower C, 8 th Floor, DLF Cyber City, Phase II Gurgaon, Haryana, 122002 Email ID: cirpmcnally@bsraffiliates.com
11.	Last date for submission of claims	18-May-22 (14 days from receipt of order i.e., 4 th May 2022)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: BSRR & Co (Insolvency Professional Entity) 8th Floor, Building No. 10, DLF Cybercity, Gurgaon, Haryana ,122002

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **McNally Bharat Engineering Company Limited** on **29th April, 2022** (Order received on 4-May-2022)

The creditors of McNally Bharat Engineering Company Limited, are hereby called upon to submit their claims with proof on or before **18th May, 2022** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means on cirpmcnally@bsraffiliates.com

Submission of false or misleading proofs of claim shall attract penalties.

For any further details you may refer to the Corporate Insolvency Resolution Professional page on www.mcnallybharat.com

Date: 5th May 2022
Place: Kolkata


Mr. Anuj Jain
Interim Resolution Professional
IBBI/IPA-001/IP-P00142/2017-2018/10306

Damages for deadly delay by hospital

MONALISA CHAUDHURI

Calcutta: The health regulatory commission on Friday asked AMRI Hospitals Salt Lake to pay a compensation of Rs 9 lakh to the family of a 13-year-old girl who died because of "inordinate delay" in admission and shifting her to another hospital of the chain.

Retired Judge Ashim Banerjee, chairperson of the West Bengal Clinical Establishment Regulatory Commission, said Ratan Debnath had taken her daughter to AMRI Salt Lake with fever and got her admitted under an ENT specialist and a pediatrician.

"...She was admitted to the bed around 4pm. She was without any treatment for the whole day," Banerjee said.

The girl's condition worsened at night and the doctors advised that she be shifted to the pediatric intensive care unit (PICU). As AMRI Salt Lake does not have such a unit, they arranged for a bed at

AMRI Mukundapur.

"AMRI Mukundapur offered a bed in their PICU around 9.30am the next day and the bed was ready by 11.30am, but she was discharged (from AMRI Salt Lake) at 5.45pm. By the time she was shifted, AMRI Mukundapur could not save the patient," he said.

"AMRI Salt Lake has been found guilty of inordinate delay in admission and... transfer. We have asked them to pay a compensation of Rs 9 lakh," Banerjee said.

Rupak Barua, Group CEO, AMRI Hospitals, said: "The commission's directive... is arbitrary and passed without considering all facts at hand. The allegations of medical negligence are unfounded."

Last month, the commission had asked the Mukundapur and Salt Lake units to refund Rs 5,492 and Rs 5,118, respectively, to the family over a dispute on billing in the same case.



A shopkeeper hands fruits to a customer in a cotton bag at the Jadavpur market on Friday. Pictures by Bidyotrup Dutta

Cotton bags at market

► FROM PAGES

A visit to the market — which was earlier maintained by the Calcutta Improvement Trust and is now under the Calcutta Metropolitan Development Authority — on Friday morning revealed that the bulk of the sellers and buyers switched to cotton bags.

While many buyers this newspaper spoke to welcomed the change, a few said the cotton bags were too flimsy and could rip apart if used to carry heavy items.

A shopper said the stitch of a cotton bag handed to him by

a shopkeeper came apart under the weight of 2kg of potatoes.

A section of traders in the market said they were spending more on cotton bags compared with plastic ones.

"A kilo of plastic bags costs Rs 150. The new cotton bags cost Rs 200 a kilo. Besides, a packet of cotton bags contains fewer bags than a packet of plastic bags," said Rana Mishra, who runs a vegetable stall.

"It is difficult to ask customers, most of whom I have known for years, for extra money for cotton bags. They will not agree to pay."

"The use of plastic bags creates several problems, particularly with the drainage system. We all are aware of this. I have no problem with this switch," said Ajit Moulik, a senior citizen.

Members of the market committee said they were trying to explain to shoppers and shopkeepers that rampant use of plastic bags was a key reason for waterlogging in and around Jadavpur during the monsoon.

Engineers from the CMC's drainage department said plastic remained the single biggest threat to the city's drainage system.

Students seek revival of Presidency entry test

SUBHANKAR CHOWDHURY

Calcutta: Representatives of students' bodies at Presidency University met the authorities on Friday and demanded the institution revive admission tests for undergraduate courses.

Ahan Karmakar, convener of the Independents Consolidation (IC), alleged the university was silent on the issue. "In the last two years, students had to be admitted based on their plus-II marks because of extraordinary circumstances (the pandemic). But now on-campus activities have resumed. Still the authorities are not doing anything."

IC members met the dean of students, Arun Kumar Maity, on Friday.

When contacted by Metro, Maity declined to comment. Calls and messages to vice-chancellor Anuradha Lohia went unanswered.

Presidency University Students' Union members, too, met the authorities. "We won't allow marks-based admission," said a member.

Update air pollution action plan:

JAYANTA BASU

Calcutta: The special bench of the National Green Tribunal (NGT) has directed the state government to set up a committee that will update the action plan to counter air pollution in the Calcutta metropolitan area within three months.

Senior officers from the state and Union governments will be the members of

the committee. The order was filed by environmental lawyer Subhas Das. The bench also directed the chairpersons of the State Pollution Control Board, West Bengal, and the National Green Tribunal, Calcutta, to monitor the implementation of the action plan. The order was passed on Friday.

NATIONAL INSTITUTE OF BIOMEDICAL GERIATRICS (NIBMG)
(An Autonomous Institution of the Govt. of India)
P.O. : NETAJI SUBHAS SANATORIUM

RECRUITMENT NOTIFICATION

Advertisement No. NIBMG/ESTB/ADMIN/2022-23/011
Applications are invited from suitable candidates for the following position:

Post ID	Post	No. of Vacancies
2202	Technical Assistant / Senior Laboratory Technician	One
2203	Junior Management Assistant	One

Interested and eligible candidates may apply on the Institute website www.nibmg.ac.in for details. The receipt of application at NIBMG is **30 days** from the date of publication of this advertisement. The closing date for the candidates residing in Andhra Pradesh, Arunachal Pradesh, Assam, Bihar, Chhattisgarh, Jharkhand, Karnataka, Kerala, Lakshadweep Island, Madhya Pradesh, Maharashtra, Meghalaya, Mizoram, Nagaland, Odisha, Punjab, Rajasthan, Sikkim, Tamil Nadu, Telangana, Tripura, Uttar Pradesh, West Bengal, and Lakshadweep Island, States / Union Territories / North Eastern region, Lakshadweep, Jammu, Kashmir, Ladakh, Puducherry, Subdivision Chamba and Lahaul and Spiti, Himachal Pradesh, and Jammu and Kashmir is **45 days** from the date of publication of this advertisement. **Manager**

GOVERNMENT OF CHHATTISGARH WATER RESOURCES DEPARTMENT OFFICE OF THE EXECUTIVE ENGINEER WATER RESOURCES DIVISION, MARWAHI DISTT. - GOURELA-PENDRA-MARWAHI (C.G.) e-PROCUREMENT TENDER NOTICE

eProcurement Portal: <https://eproc.cgstate.gov.in>

(FIRST-CALL)

System Tender No. 98402/NIT No.: 02/SAC/2022-23 Dated: 04.05.2022

Online Tenders are invited for the following works up to 24.05.2022 at 17.30 Hour:-

Name of Work - CONSTRUCTION OF TILORA ANICUT SCHEME

Probable Amount of Contract :- Rs. 239.84 Lakhs

The details can be viewed and downloaded online directly from the Government of Chhattisgarh Integrated e-Procurement Portal (<https://eproc.cgstate.gov.in>) from Date 10.05.2022 at 17.31 Hours (IST) onwards.

NOTE:- All eligible interested contractors/bidders are mandated to get enrolled on the Integrated e-procurement portal (<https://eproc.cgstate.gov.in>) and get approval on specific vendor class from PWD under Centralized Contractor/Supplier Registration in order to download the tender documents and participate in the subsequent bidding process.

Sd/-

EXECUTIVE ENGINEER
WATER RESOURCES DIVISION
MARWAHI (C.G.)

For, Chief Engineer

Hasdeo Dasin Water Resources Deptt.

Bilaspur (C.G.)

G-408638

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF McNALLY BHARAT ENGINEERING COMPANY LIMITED	
1. Name of Corporate Debtor	McNally Bharat Engineering Company Limited
2. Date of Incorporation of corporate debtor	11 Jul 1991
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies under Companies Act, 1956, Kolkata
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L45202WB1961PLC025181
5. Address of the registered office and principal office (if any) of corporate debtor	Registered office address - 4 Mango Lane, Kolkata - 700001 Corporate office address - Ecospace Business Park, Campus 2B, 11/F12, Rajarhat, New Town, Kolkata - 700160
6. Insolvency commencement date in respect of corporate debtor	25-Apr-2022 (Order received by Interim Resolution Professional on 4-May-2022)
7. Estimated date of closure of insolvency resolution process	26 Oct 22
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Anuj Jain (B31/199-001/1P-P00142/2017-2018/10C06)
9. Address and e-mail of the interim resolution professional, as registered with the Board	Anuj Jain BSRR & Co. (Insolvency Professional Entity) 8th Floor, Building No. 10, DLF Cybercity Gurgaon, Haryana, 122002 Email ID: anujjain@bsrrfiliates.com
10. Address and e-mail to be used for correspondence with the interim resolution professional.	BSRR & Co. (Insolvency Professional Entity) Building No.10, Tower C, 8th Floor, DLF Cyber City, Phase I Gurgaon, Haryana, 122002 Email ID: cirmcnally@bsrrfiliates.com
11. Last date for submission of claims	11-May-22 (14 days from receipt of order i.e., 4th May 2022)
12. Classes of creditors, if any, under clause (b) of sub-section (3A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at	Web link: https://ibbi.gov.in/home/downloads Physical Address: BSRR & Co (Insolvency Professional Entity) 8th Floor, Building No. 10, DLF Cybercity Gurgaon, Haryana, 122002

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the McNally Bharat Engineering Company Limited on 21st April, 2022 (Order received on 4-May-2022)

The creditors of McNally Bharat Engineering Company Limited, are hereby called upon to submit their claims with proof on or before 18th May 2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means on cirmcnally@bsrrfiliates.com

Submission of false or misleading proofs of claim shall attract penalties.

For any further details you may refer to the Corporate Insolvency Resolution Professional page on www.mcnallybharat.com

Date : 05 May 2022
Place : Kolkata

Mr. Anuj Jain
Interim Resolution Professional
NIBL/PA-061/1P-P00142/2017-2018/10C06

27799
19485/2016
27001

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VISTAAR FINANCE
CIN: U67120KA1991PTC059126. Address: Plot No 59 & 60 - 23, 22nd Cross, 29th Main BTM Layout, 2nd Stage Bengaluru 560076. Ph: 080-46660900 Email: contactus@vistaarfinance.com

STATEMENT OF FINANCIAL RESULTS

Particulars	(Rs. in Lakhs)	
	Year-ended 31 March 2022 Audited	Year-ended 31 March 2021 Audited
1. Total Income from Operations	43,329	39,069
2. Net Profit for the period (before Tax, Exceptional and/or Extraordinary items)	10,044	8,601
3. Net Profit for the period before tax (after Exceptional and/or Extraordinary items)	10,044	8,601
4. Net Profit for the period after tax (after Exceptional and/or Extraordinary items)	7,419	6,476
5. Total Comprehensive Income for the period [Comprising Profit/(Loss) for the period (after tax) and Other Comprehensive Income(after tax)]	7,907	6,153
6. Paid-up equity share capital (including Class A equity share capital) (Face value of the share is ₹ 10 each)	799	799
7. Reserves excluding Revaluation Reserves	71,726	63,584
8. Securities Premium Account	40,526	40,547
9. Net worth	78,488	70,346
10. Paid up debt capital/ Outstanding debt	191,347	147,442
11. Outstanding redeemable preference shares	Nil	Nil
12. Debt/ Equity Ratio	2.44	2.10
13. Earnings Per Share (EPS)		
- Basic	10.78	9.41
- Diluted	10.68	9.34
14. Capital redemption reserve	Nil	Nil
15. Debenture redemption reserve	Nil	Nil
16. Debt Service Coverage Ratio	0.97	0.89
17. Interest Service Coverage Ratio	1.64	1.60

- Notes:**
- The above is an extract of the detailed format of results filed with the Stock Exchanges under Regulation 52 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the financial results are available on the websites of the Stock Exchange(s) and the listed entity (URL - <http://www.vistaarfinance.com/investors.php>).
 - For the other line items referred in regulation 52(4) of the LODR regulations, pertinent disclosures have been made to the Stock Exchange(s) and can be accessed on the URL - <http://www.vistaarfinance.com/investors.php>
 - The above results have been reviewed by the Audit Committee and approved by the Board of Directors of Vistaar Financial Services Private Limited ('the Company') at their respective meetings held on 05 May 2022 and 06 May 2022 respectively.
 - The statement of standalone audited financial results have prepared in accordance with the Indian Accounting Standards (Ind-AS) as prescribed under Section 133 of the Companies Act, 2013 read with relevant rules issued thereunder and also read with Regulation 52 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 as amended and circular no CIR/IMD/DFI/69/2016 dated 10th August, 2016 and other accounting principles generally accepted in India.

For and on behalf of the Board of Directors
Brahmanand Hegde
Executive Vice Chairman
DIN : 02984527

Place: Bangalore
Date: 6th May 2022

KERALA WATER AUTHORITY e-Tender Notice
Tender No: 07/2022-23/KWA/PHC/TVLA,09/2022-2023/KWA/PHC/TVLA(RT-1)
1. State Plan 2021-22: UWSS to Chanaganacherry - Design and construction of 15Lakh litres capacity OH Tank at Perunna and allied works(Revised)
2. JIM - 5th SLSSC - WSS to Kozhencherry panchayath - Zone I - Supplying and laying distribution system and providing 1251 Nos FHTCs, EMD: ₹200000 each
Tender fee: ₹112000 each, Last Date for submitting Tender: 25-05-2022, 02:00 pm
Phone: 0469 2600162 Website: www.kwa.kerala.gov.in
www.etenders.kerala.gov.in
KWA-J8-GL-6-151-2022-23 Superintending Engineer PH Circle Pathanamthitta

Gujarat State Petronet Limited
Corporate Identity Number : L40200GJ1998SGC035188
Regd Office: GSPC Bhavan, Sector-11, Gandhinagar-382010
Tel.: +91-79-23268500/700 Fax: +91-79-23238506 Website: www.gspcgroup.com
NOTICE INVITING TENDER
Gujarat State Petronet Limited (GSPL) is laying a gas grid, to facilitate gas transmission from supply points to demand centers. GSPL invites bids from competent agencies for following requirements vide "single stage, three-part" bidding process:
Tender-1: Hiring of Gas Compressor services for Natural Gas Compression at GSPL Olpad station
Tender-2: Guest-House and Pantry Management Services at various locations of GSPL
Interested bidders can view/download details, viz. Bidding Schedule, Bid Qualification Criteria (BQC) and Tender Documents from <https://gspl.nprocure.com>. Details can also be viewed on GSPL Website (<http://www.gspcgroup.com/GSPL/>). Bidders can submit their bid through <https://gspl.nprocure.com> and all future announcement related to this tender shall be published on <https://gspl.nprocure.com> only.
Date of tender upload on both websites: 07-05-2022 @ 15.00 hrs. IST
GSPL reserves the right to cancel and/or alter bidding process at any stage without assigning any reason. GSPL also reserves the right to reject any or all of the bids received at its discretion, without assigning any reasons whatsoever.
GSPL has implemented Online Vendor Enlistment portal. Interested vendors may apply for Vendor Enlistment with GSPL at <http://ves.gspl.asia/>

FORM G
INVITATION FOR EXPRESSION OF INTEREST
(Under Regulation 36A (1) of the Insolvency and Bankruptcy (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1. Name of the corporate debtor	Alpine Realtech Private Limited
2. Date of Incorporation of Corporate Debtor	April 1, 2010
3. Authority under which Corporate Debtor is incorporated / registered	RoC-Delhi
4. Corporate Identity number / Limited liability identification number of corporate debtor	U70200DL2010PTC201076
5. Address of the registered office and principal office (if any) of the Corporate Debtor	Registered Office: B-146, Lane No 3, New Ashok Nagar Delhi East Delhi - 110096
6. Insolvency commencement date in respect of Corporate Debtor	March 12, 2019
7. Date of invitation of expression of interest	May 08, 2022
8. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Available at the website: Alpinecorp.in
9. Norms of ineligibility applicable under section 29A are available at:	https://ibbi.gov.in/webfront/legal_framework.php More details can be sought by emailing at alpine@ascgroup.in
10. Last date for receipt of expression of interest	May 23, 2022
11. Date of issue of provisional list of prospective resolution applicants	May 27, 2022
12. Last date for submission of objections to provisional list	June 02, 2022
13. Date of issue of final list of prospective resolution applicants	June 06, 2022
14. Date of issue of information memorandum evaluation matrix and request for resolution plans to prospective resolution applicants	May 31, 2022
15. Manner of obtaining request for resolution plan, evaluation matrix, information memorandum ("IM") and further information	Only such applicants that meet the eligibility criteria (as per pt 8 above) and have signed NDA, will be provided access to the request for Resolution Plan, evaluation matrix and Information Memorandum and Data Room through electronic form. The Applicant can raise specific request at email at alpine@ascgroup.in . Further prospective resolution applicants should regularly visit the website of Corporate Debtor at Alpinecorp.in to keep themselves updated regarding classifications amendments or extensions of time, if any
16. Last date for submission of resolution plans	June 30, 2022
17. Manner of submitting resolution plans to resolution professional	A prospective resolution applicant in the final list may submit resolution plan or plans prepared in accordance with the Code and these regulations to the resolution professional electronically and in the sealed envelope at the address mentioned in pt. 21. Further details will be provided in the Request for Resolution Plan.
18. Estimated date for submission of resolution plan to the Adjudicating Authority for approval	July 14, 2022
19. Name and registration number of the resolution professional	Anju Agarwal Reg. No.: IBBI/PA-001/IP-P00106/2017-18/10213
20. Name, Address and e-mail of the resolution professional, as registered with the Board	Anju Agarwal Address: 73, National Park, Lajpat Nagar-IV, New Delhi E-mail: anju@insolvencyservices.in
21. Address and email to be used for correspondence with the resolution professional	Address: C-100, Sector 2, Noida, Uttar Pradesh, 201301 Email: alpine@ascgroup.in
22. Further Details are available at or with	From the website at alpinecorp.in
23. Date of publication of Form G	May 08, 2022

Date: May 08, 2022
Place: New Delhi

SD/-
Anju Agarwal
Interim Resolution Professional
For M/s Alpine Realtech Private Limited (under CIRP)
IBBI/PA-001/IP-P00106/2017-18/10213
73, National Park-IV, Lajpat Nagar, New Delhi

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF
McNALLY BHARAT ENGINEERING COMPANY LIMITED

1. Name of Corporate Debtor	McNally Bharat Engineering Company Limited
2. Date of incorporation of corporate debtor	10 July 1961
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies under Companies Act, 1956, Kolkata
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L45202WB1961PLC025181
5. Address of the registered office and principal office (if any) of corporate debtor	Registered office address - 4 Mango Lane, Kolkata- 700001 Corporate office address - Ecospace Business Park, Campus 2B, 11F/12, Rajarhat, New Town, Kolkata - 700160
6. Insolvency commencement date in respect of corporate debtor	29-Apr-2022 (Order received by Interim Resolution Professional on 4-May-2022)
7. Estimated date of closure of insolvency resolution process	26-Oct-22
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Anuj Jain IBBI/PA-001/IP-P00142/2017-2018/10306
9. Address and e-mail of the interim resolution professional, as registered with the Board	Anuj Jain BSRR & Co. (Insolvency Professional Entity) 8th Floor, Building No. 10, DLF Cybercity, Gurgaon, Haryana, 122002 Email ID: anujjain@bsrffiliates.com
10. Address and e-mail to be used for correspondence with the interim resolution professional.	BSRR & Co. (Insolvency Professional Entity) Building No.10, Tower C, 8th Floor, DLF Cyber City, Phase II Gurgaon, Haryana, 122002 Email ID: cirpmcnally@bsrffiliates.com
11. Last date for submission of claims	18-May-22 (14 days from receipt of order i.e., 4th May 2022)
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: BSRR & Co (Insolvency Professional Entity) 8th Floor, Building No. 10, DLF Cybercity, Gurgaon, Haryana, 122002

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **McNally Bharat Engineering Company Limited on 29th April, 2022** (Order received on 4-May-2022). The creditors of McNally Bharat Engineering Company Limited, are hereby called upon to submit their claims with proof on or before 18th May, 2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means on cirpmcnally@bsrffiliates.com

Submission of false or misleading proofs of claim shall attract penalties.

For any further details you may refer to the Corporate Insolvency Resolution Professional page on www.mcnallybharat.com

Mr. Anuj Jain
Interim Resolution Professional
IBBI/PA-001/IP-P00142/2017-2018/10306

Date : 5th May 2022
Place : Kolkata

जयपुर सिटी ट्रांसपोर्ट सर्विसेज लिमिटेड, जयपुर
(राजस्थान सरकार का उपक्रम)
ऑफिस: दिवतीय तल, प्रधान मंत्री हॉस्टल, पुलिस मुख्यालय के पास, लालकोठी, जयपुर -15
दूरभाष:- 0141-2744662, 2744776, Website:- transport.rajasthan.gov.in/jctsl, Email:- jctsl.bus@gmail.com
क्रमांक: प. प्र. /जेसीटीएसएल/2022-23/1-4258 दिनांक: 28.04.2022
-- कार्यालय आदेश --
जेसीटीएसएल के बस-क्यू स्टैंडर्स पर विज्ञापन व रखरखाव हेतु जारी बिड नं. 04.2021.22 (UBN No. JCT2122SL0800006) में बोली प्रस्तुत करने की अंतिम दिनांक 28.04.2022 तक कोई बोली प्राप्त नहीं होने के कारण उक्त बिड में बोली प्रस्तुत करने की अंतिम दिनांक 20.05.2022 समय 02.00 बजे तक बढ़ाई जाती है।
राज. संवाच/सी/22/1463 मुख्य वित्तीय अधिकारी

भारतीय कंटेनर निगम लिमिटेड
CONTAINER CORPORATION OF INDIA LTD.
(भारत सरकार का उपक्रम) (A Govt. of India Undertaking)
CONCOR Annex, NSIC MDSP Building, 3rd Floor, Okhla Industrial Estate, New Delhi - 110020
E-Tender Notice
Online Open E- Tender in Two bid system is invited for the Supply of 10467 Nos intermediate Twist lock for double stack / double decker Container train at various Terminals of CONCOR.
Tender No. Tender No. CONA-II/T/ITL/2022 Dated 07.05.2022
Name of Supply Supply of 10467 Nos intermediate Twist lock for double stack/double decker container train at various terminals of CONCOR as per RDSO specifications
Estimated Cost Rs. 1,84,77,186/- inclusive of GST
Schedule of delivery 240 days (As per section IV)
Cost of Tender Document Rs. 1000/- inclusive of GST through e-payment.
Tender processing Fee Rs. 4720 inclusive of GST through e-payment.
Date of sale of Tender From 07.05.2022 after 11:00 hrs to 21.05.2022 up to 13:00 hrs
Last date & time of Tender submission 21.05.2022 up to 18:00 hrs.
Date & time of Tender opening On 23.05.2022 at 12:00 hrs.
For detailed information and any corrigendum please log on to www.tenderwizard.com/CCIL GGM/Tech/Area-II

DCM Nouvelle Limited
CIN: L17309DL2016PLC307204
Regd. Office: 407, Vikrant Tower, 4 Rajendra Place, New Delhi - 110008
Tel: 011-45013348 | Email ID: info@dcnmv.com

Extract of the consolidated audited financial results of DCM Nouvelle Limited and its subsidiary for the quarter and year ended March 31, 2022

(₹ in lakhs except per equity share data)

Sl No.	Particulars	Quarter Ended		Year Ended	
		31/03/2022	31/03/2021	31/03/2022	31/03/2021
		(Audited)	(Audited)	(Audited)	(Audited)
1	Total income from Operations	24,892		90,932	
2	Earning before interest, tax, depreciation & amortization and other income		3,042	17,435	
3	Net Profit/(Loss) for the period (before tax, exceptional and/or extraordinary items)	2,753		16,413	
4	Net Profit/ (Loss) for the period before tax (after exceptional and/or extraordinary items)	2,753		16,413	
5	Net Profit/ (Loss) for the period after tax (after exceptional and extraordinary items)	2,109		12,260	
6	Total Comprehensive Income for the period [Comprising Profit/(Loss) for the period after tax and Other Comprehensive Income (after tax)]	2,079		12,231	
7	Paid up equity share capital (face Value of ₹ 10/- each)	1,868		1,868	
8	Other Equity	—		28,778	
9	Earnings per share (of Rs. 10/- each) (for continuing and discontinued operations) -Basic and diluted (Rs.)	11.29		65.64	

Note:

- The above is an extract of the detailed format of quarterly/annual financial results filed with Stock Exchanges under Regulation 33 of the SEBI (Listing Obligation and Disclosure Requirements) Regulation, 2015. The full format of the standalone and consolidated quarterly/annual financial results are available on the Company's website: (www.dcmv.com) and websites of Bombay Stock Exchange (www.bseindia.com) and National Stock Exchange of India Limited. (www.nseindia.com).
- Standalone financial information of the Company, pursuant to regulation regulation 47(1)(b) of SEBI (LODR) 2015:

Sl No.	Particulars	Quarter Ended		Year Ended	
		31/03/2022	31/03/2021	31/03/2022	31/03/2021
		(Audited)	(Audited)	(Audited)	(Audited)
1	Total income from Operations	24,892	18,692	90,932	56,278
2	Earning before interest, tax, depreciation & amortization and other income	3,062	3,669	17,455	5,916
3	Profit before tax (before exceptional items)	2,773	3,272	16,433	4,101
4	Profit before tax (after exceptional items)	2,773	3,272	16,433	4,101
5	Profit after tax	2,129	2,447	12,260	3,051

3. The financial results of the Company for the year ended 31 March 2022 which have been extracted from the financial statements audited by the Statutory auditors, have been reviewed by the Audit Committee and approved by the Board of Directors at their respective meetings held on 05 May 2022. The Statutory auditors have expressed an unmodified audit opinion on these financial results.

4. These results have been prepared in accordance with the recognition and measurement principles of the Companies (Indian Accounting Standards) Rules, 2015 (Ind AS) prescribed under Section 133 of the Companies Act, 2013, other accounting principles generally accepted in India and is in compliance with the presentation and disclosure requirements of Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 (as amended).

For and on behalf of the Board of Directors
DCM Nouvelle Limited
Sd/-
Dr. Meenakshi Nayyar
(Chairperson and Director)

Date: 05.05.2022
Place: New Delhi

DELHI JAL BOARD (GOVT. OF N.C.T. OF DELHI)
OFFICE OF THE ADDITIONAL CHIEF ENGINEER(C)-4
THROUGH EXECUTIVE ENGINEER(C)DR-VI
LAJPAT NAGAR, NEW DELHI-110024
NIT No. 057 EE(C) DR- VI / (2022-23)
Tender Id: 2022_DJB_221615_1

Name of Work	Estimated Contract Value (ECV) Amount put to tender (Rs.)	(EMD) (Rs.)	Non-refundable Tender Fee (Rs.)	Completion Period	Last date/time for tender download through e-procurement solution
Component A: Providing laying internal and peripheral sewer line in Madanpur Khadar and Al Gaoon GOC under Okhla WWPTR Catchment area 10.5 MGD Waste Water Pumping Station (WWPS) along with pumping main and other related associated / allied appurtenant works on DBO basis at Madanpur Khadar near Okhla, New Delhi including 10 year O&M after 2 years DLP.	57,26,61,288/-			One Year including WWPS & Rising main (excluding monsoon)	
Component B: ON DBO BASIS		1,01,28,600/-	1500/-		31.05.2022 upto 3:00 PM
Component C: Purchase of Land (Approx: 2000 sqm) for 10.5 MGD WWPS by Contractor	Item Rate				

Further details in this regard can be seen at <https://govtprocurement.delhi.gov.in>.
ISSUED BY P.R.O. (WATER)
Advt. No. J.S.V. 07-2022-23)

"STOP CORONA: Wear Mask, Follow Physical Distancing, Maintain Hand Hygiene"

NOTICE
Syngene International Limited
Regd. Office: Biocon SEZ, Biocon Park, Plot No. 2 & 3, Bommasandra Industrial Area, IV Phase, Jigani Link Road, Bengaluru - 560 099
CIN: L85110KA1993PLC014937, Email- Investor@syngeneintl.com
Website: www.syngeneintl.com Phone: 080 - 6891 5000

NOTICE
Transfer of Unpaid IPO Refund amount of the Company to Investor Education and Protection Fund ("IEPF")

Members are hereby informed that pursuant to the provisions of Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 ("the IEPF Rules"), **Unclaimed IPO Refund amount 2015-16**, which remains unpaid or unclaimed for a period of seven years will be transferred to the IEPF.

The Company has communicated from time to time to the concerned individuals who have not claimed the IPO refund amount under the said IEPF Rules for taking appropriate action. The Company has also uploaded full details of the amounts due for transfer to the IEPF along with the names of the individuals, on its website at <https://www.syngeneintl.com/investors/share-holder-services/>.

Members are requested to claim the **IPO Refund amount for the Financial Year 2015-16** before the same is transferred to the IEPF.

In case, the Company does not receive any communication from the concerned members on or before August 05, 2022, the Company shall in order to comply with the IEPF Rules, transfer the unpaid or unclaimed IPO refund amount to the IEPF Authority on or before September 03, 2022.

Please note that no claim shall lie against the Company in respect of unclaimed IPO refund amount transferred to IEPF.

Members are eligible to claim the unclaimed IPO refund amount transferred to the IEPF, from the IEPF Authority by submitting an online application in the Form IEPF-5 available on the website at www.iepf.gov.in and sending a duly signed physical copy of the same to the Nodal Officer of the Company at its registered office along with requisite documents enumerated in the Form IEPF-5 and thereafter the Nodal Officer of the Company shall file online e-verification report with IEPF authority within stipulated timeline.

In case of any queries on the above matter, members are requested to contact Mr. D. Suresh Babu, Deputy Manager, at M/s. KFin Technologies Private Limited (Formerly known as Karvy Fintech Private Limited), Registrar and Share Transfer Agent of the Company (Unit: Syngene International Limited), at Karvy Selenium Tower B, Plot number 31 & 32, Gachibowli, Financial District, Nanakramguda, Serilingampally Mandal, Hyderabad-500032. Tel: +91 04067161518 email: suresh.d@kfintech.com; einward.ris@kfintech.com.

By order of the Board of Directors
For Syngene International Limited
Priyadarshini Mahapatra
Company Secretary

Place: Bengaluru
Date: May 06, 2022

Before the National Company Law Tribunal Kolkata Bench
Company Application (CAA) No. 20/KB/2022

In the Matter of :
The Companies Act, 2013 - Section 230(1) read with Section 232(1)
And
In the Matter of:
Makaibari Tea & Trading Company Private Limited, a company incorporated under the provisions of the Indian Companies Act, VII of 1913 and being a company within the meaning of the Companies Act, 2013 and having Corporate Identity Number **U51226WB1948PTC016303** and its registered office at Kishore Bhavan, 17, R. N. Mukherjee Road, Kolkata 700 001 in the State of West Bengal (PAN AACC2257J).

And
Luxmi Tea Co Private Limited, a company incorporated under the provisions of the Indian Companies Act, 1882 and having Corporate Identity Number **U01132WB1912PTC002104** and its registered office at Kishore Bhavan, 17, R. N. Mukherjee Road, Kolkata 700 001 in the State of West Bengal (PAN AACT8466A).

- Makaibari Tea & Trading Company Private Limited
 - Luxmi Tea Co Private Limited
- Applicants

NOTICE CONVENING MEETINGS

- To :
- Equity Shareholders of Makaibari Tea & Trading Company Private Limited
 - Equity Shareholders of Luxmi Tea Co Private Limited
 - Secured Creditors of Makaibari Tea & Trading Company Private Limited
 - Secured Creditors of Luxmi Tea Co Private Limited
 - Unsecured Creditors of Makaibari Tea & Trading Company Private Limited
 - Unsecured Creditors of Luxmi Tea Co Private Limited

NOTICE is hereby given that by an order dated 29 April 2022 the Hon'ble National Company Law Tribunal, Kolkata Bench ("Tribunal") has directed separate meetings of (1) Equity Shareholders of Makaibari Tea & Trading Company Private Limited, being the Applicant Company No.1 abovenamed ("**Transferor Company**"); (2) Secured Creditors of the Transferor Company; (3) Unsecured Creditors of the Transferor Company; (4) Equity Shareholders of Luxmi Tea Co Private Limited, being the Applicant Company No.2 abovenamed ("**Transferee Company**"); (5) Secured Creditors of the Transferee Company; and (6) Unsecured Creditors of the Transferee Company, to be held for the purpose of their considering, and if thought fit, approving, with or without modification, the proposed Scheme of Amalgamation of the Transferor Company with the Transferee Company.

In pursuance of the said order and as directed therein, further notice is hereby given that separate meetings of the Equity Shareholders, Secured Creditors and Unsecured Creditors of the Transferor Company and the Transferee Company will be held at Kishore Bhavan, 17, R. N. Mukherjee Road, Kolkata 700 001 on Wednesday, 8 June 2022 at the following times respectively, when, the said Equity Shareholders, Secured Creditors and Unsecured Creditors, are requested to attend :-

- Meeting of Equity Shareholders of the Transferor Company at 11:00 A.M.
- Meeting of the Secured Creditors of the Transferor Company at 11:30 A.M;
- Meeting of the Unsecured Creditors of the Transferor Company at 12:00 Noon;
- Meeting of Equity Shareholders of the Transferee Company at 12:30 P.M.
- Meeting of the Secured Creditors of the Transferee Company at 1:00 P.M;
- Meeting of the Unsecured Creditors of the Transferee Company at 1:30 P.M.

TAKE FURTHER NOTICE that persons entitled to attend and vote at the respective meetings may vote in person or by proxy, provided that the proxies in the prescribed form, are deposited at the respective registered office of the Transferor Company and the Transferee Company not later than 48 hours before the respective meeting.

Where a body corporate authorises any person to act as its representative at a meeting, as aforesaid, a copy of the resolution of the Board of Directors or other governing body of such body corporate authorising such person to act as its representative at such meeting, and certified to be a true copy by a director, the manager, the secretary, or other authorised officer of such body corporate shall be lodged with the concerned company at its registered office not later than 48 hours before the time for holding the meeting.

Forms of proxy can be had at the respective registered office of the Transferor Company and the Transferee Company.

Copies of the individual notice of the meetings and all documents accompanying the same, including the Scheme of Amalgamation and Statement under Section 230(3) read with Section 232(2) of the Companies, Act 2013 and all annexures to the said Statement can be obtained free of charge at the respective registered office of the Transferor Company and the Transferee Company.

TAKE FURTHER NOTICE that the Tribunal has appointed Mr. Chimpu Lal Agarwal, Practising Chartered Accountant (CP No. 305020) as the Chairperson and Mr. Sibul Lal Agarwal, Practising Chartered Accountant (CP No. 051448) as the Scrutinizer of the meeting for the Applicant Company No.1 and Mr. Jitesh Chowdhury, Practising Chartered Accountant (CP No 069621) as the Chairperson and Mr. Lalit Kumar Shroff, Practising Chartered Accountant (CP No. 060742) as the Scrutinizer of the meeting for the Applicant Company No.2. The abovementioned Scheme of Amalgamation, if approved at the meetings, will be subject to the subsequent approval of the Hon'ble Tribunal.

Dated this 5th day of May 2022.

Drawn on behalf of Applicants by
Sd/- Padam Kumar Khaitan
Advocate for the Applicants
Khaitan & Co, Advocates
1B, Old Post Office Street
Kolkata 700 001

Sd/- Chimpu Lal Agarwal
Sd/- Jitesh Chowdhury
Chairpersons appointed for the meetings

THE TRAVANCORE CEMENTS LIMITED
(AN ISO 9001:2015 COMPANY)
(A GOVT. OF KERALA UNDERTAKING)
NATTAKOM, KOTTAYAM-686 013.
Ph: 0481-2